and staff agitations, indiscriminate alarm | chain pullings, accidents, etc.

- (b) Yes, on 19-10-1973.
- (c) Every endeavour is made to run these trains to time. Their running is watched at divisional level and all avoidable detentions are taken up with the staff concerned.]

Cut in the crude oil supplies by Caltex

450. SHRI M. K. MOHTA:

SHRI THILLAI VILLALAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

- (a) whether Caltex has recently decided to cut crude oil supplies for its refinery at Visakhapatnam; parti di ni tudinda (di
- (b) if so, the extent of cast in the supplies and the reasons therefor;
- (c) whether any other foreign oil company operating in India has also decided to cut its supplies; and
- (d) if so, what are the details thereof and its likely impact on price rise of crude oil and the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHE-MICALS (SHRI SHAH NAWAZ KHAN):

(a) to (c) The use of oil as a weapon by the Arab oil producing countries for political purposes has resulted in an overall reduction in the production of crude off in the Arab oil producing and exporting countries. This has caused a total reduction in the availability of crude oil to the foreign oil companies who market bulk of the crude oil produced; in these countries. The three foreign oil companies having coastal refineries in India have therefore intimated that they have been left with no other options but to strictly provide that to strictly prorate their reduced total crude Library See No. LT-5741/73].

oil availability amongst all of their refi-neries and customers, including their refineries in India. They have further assured that they are not diverting any of the crude oil supplies meant for India to any other country to which exports have been banned by the Arab Governments.

(d) The precise details of the reductions in crude oil availability on account of the three foreign oil companies are not yet available. However, there will be no impact of any reduction in crude oil supplies by these oil companies either on the price of crude oil or on the prices of refined oil products.

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PAPERS LAID ON THE TABLE

Notification under Delimitation Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITI RAJ Tay on the Tuble, a copy (in English and Hindi) of the Delimitation Commission of India Notification S.O. No. 553(E) dated the 18th October, 1973, issued under subsection (1) of section to of the Delimitation Act, 1972. [Placed in Library See No. LT-ST 38/73. billio ibnil to Z ed:

under print and is likely to be out lot the o: Notification of Ministry of Law Justice frame 1/ oak and Company Affairs too guird in Implish at presents

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRSFISHRI BEDAB-RATA BARUA): Sir. I beg to lay on the Table, a copy (in English mudisHindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 494(E), dated the 30th October, 1973, publishing afterations in Schedule VI to the said Act, under stib-section (3) of section 641 of the Companies Act. 1956. [Placed in English translation: